

बलविन्दर सिंह  
BALWINDER SINGH  
मेट्रोपोलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं०-26  
कलकत्ता कोर्ट, दिल्ली  
Karkardoma Court, Delhi

e-FIR No. 014236/2020  
PS Mayur Vihar  
Vehicle No DL-6CQ-9457

02.07.2020

The present application is taken up for hearing through  
**VC through CISCO WEBEX APP.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of the above mentioned  
vehicle Sh. K.R. Satyanarayan in person.

An application for release of vehicle bearing registration  
no. DL-6CQ-9457 superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection  
if the vehicle is released to its rightful owner. Heard. Application  
perused.

Having considered all the relevant inputs, report of the IO  
and in view of judgments in **Sunderbhai Ambalal Desai v. State of  
Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am  
satisfied that this will be an eminently fit case where vehicle bearing  
registration no. **DL-6CQ-9457** can be released to rightful owner,  
subject to execution of security bond. Accordingly, let vehicle be  
released to the rightful owner after preparing detailed panchnama;  
taking photographs of the vehicle; valuation report and a security  
bond.

The photographs of the vehicle should be attested by the  
IO and countersigned by the complainant, accused, if any, as well as  
by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed  
along with the chargesheet. IO is also directed to follow the

necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



-sd-  
(Balwinder Singh)  
MM (East) KKD/Delhi/02.07.2020  
KID Courts